

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 13**  
**06/241-242/PB/2022**

**IN THE MATTER OF:**

Randhir Brar & anr.

.... Petitioner/Applicant

Vs.

Destinos India Gurus Pvt. Ltd. & Ors.

.... Respondent

**Order under Section 241-242 of the Companies Act, 2013**

**Order delivered on 25.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner

: Mr. Rahul Kukreja, Adv.

For the Respondent

: Mr. Amit Gupta, Ms. Muskan Nagpal, Adv.  
for the R-2 & R-3

Mr. Deepak Somani, Adv. for the R-4

**ORDER**

Ld. Counsel Mr. Rahul Kukreja appeared on behalf of the Petitioner.

Ld. Counsel Ms. Muskan Nagpal appeared on behalf of Respondent No. 2 & 3 and sought some time to file the list of dates & events and summary of submissions.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 18.07.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**